

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 6.7.2018

Appeal No.225 of 2018

Kartik Gaurav Parikh
305-306, Park Avenue, 3rd Floor,
Park Road, Vile Parle East,
Mumbai 400057.

..... Appellant

Versus

1. BSE Ltd.
Phirozee Jeejeebhoy Towers, Dalal Street,
Kala Ghoda, Fort, Mumbai, Maharashtra 400001.

2. The Central Depository Services Limited
Marathon Futurex, Unit No.2501,
25th Floor, A Wing, Mafatlal Mills,
Lower Parel, Mumbai 400 013.

3. The Securities and Exchange Board of India
SEBI Bhavan, Plot No.C-4A, G Block,
Bandra Kurla Complex, Mumbai 400051.

... Respondents

Mr. Deepak Dhane, Advocate i/b. Joby Mathew & Assoc. for the Appellant.

Mr. Manish Chhangani, Advocate i/b. Khaitan and Co. for the Respondent no.1.

None for the Respondent no.2.

Mr. Mihir Mody, Advocate i/b. K. Ashar & Co. for the Respondent no.3.

CORAM : Justice J. P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. Not on Board mentioned by counsel for the appellant and by consent of counsel on both sides taken up for hearing.

2. This appeal is filed to challenge the notices issued by the Bombay Stock Exchange Ltd (BSE) and the Central Depository Services Limited (CDSL) on 22.5.2018 and 23.5.2018 respectively.

3. Counsel for the appellant states that instead of pursuing the appeal, appellant would make a representation to BSE within one week from today against the impugned order.

4. If the representation is made within one week from today, then BSE shall dispose of the said representation as expeditiously as possible.

5. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C. K. G. Nair
Member

6.7.2018
Prepared and compared by
RHN